## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP No. 328/2001 IN OA No. 445/2000

New Delhi, this the 18th day of September, 2001

HON'BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN HON'BLE MR. M.P. SINGH, MEMBER (A)

Smt. Shakuntala Devi, W/o Shri Daya Chand, R/o-22/422 MCD Flats, Sector -2, Rohini, New Delhi.

Applicant

(By Advocate: Shri T.C. Aggarwal)

## VERSUS

- Smt. H.O. Srivastava, Director, Dte. General of All India Radio, Akashvani Bhavan, Parliament Street, New Delhi-1.
- Shri A.B. Mathur, Chief Engineer (North Zone), Akashvani & Doordarshan, Jamnagar House, Shajahan Road, New Delhi-11.

... Respondents

(By Advocate: Shri A.K. Bhardwaj)

ORDER (ORAL)

## Justice Ashok Agarwal:

By an order passed on 12.2.2001 in OA No.445/2000, the respondents had been directed to take effective steps to regularise the applicant as a Safaiwala on the regular establishment within a period of two month from the date of receipt of a copy of the order. This was directed to be done by converting the post on which applicant is working into the regular establishment. Reference is made to an order passed in OA No.1337/99 on 15.9.2000 whereby the applicant therein Shri Kiran Pal Singh has likewise been directed to be regularised on a vacancy arising in the regular establishment. The order accordingly directs that the said Shri Kiran Pal Singh should be given precedence over the applicant herein.

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As far as vacancy in the regular establishment (s) concerned, the same is expected to arise in November 2001 when the aforesaid Shri Kiran Pal Singh will be regularised.

- 2. Having regard to the aforesaid facts, we find that the interests of justice will be duly met by disposing of the present CP with a direction to the respondents that on the services of Shri Kiran Pal Singh being regularised on the aforesaid vacancy arising in November 2001, the respondents will immediately thereafter take steps to regularise the applicant also by converting his present post into the regular establishment. We direct accordingly.
- 3. The present CP is disposed of in the aforestated terms. No order as to costs.

(M.P. SINGH)
MEMBER (A)

(ASHOK AGARWAL)

/sns/

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